CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.993/2019
MA No. 1112/2019
MA No. 1113/2019

New Delhi this the 28th day of March, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

1.   Ms. Doli Verma (Aged about 29 years)
        D/o Sh. Bani Singh,
        R/o H.No.A-10/91, East Gokalpuri, Delhi,
        [Post Supervisory II(F) Group 'C'

2.   Mrs. Pammy Rani (Aged about 28 years)
        D/o Sh. Bani Singh,
        R/o H.No.A-10/91, East Gokalpuri,
        Delhi/Post Supervisory II (F) Group C   - Applicants

(By Advocate: Mr. Dwarka Sawale)

VERSUS

1.   The Secretary/Commissioner,
        Department of Municipal Corporation of Delhi,
        GNCTD, Old Secretariat, Delhi-110054

2.   The Secretary,
        Delhi Subordinate Services Selection Board,
        FC-18, Karkardooma Institutional Area,
        Delhi-110092   -   Respondents

O R D E R (Oral)

Ms. Nita Chowdhury:

The applicant has filed this OA, seeking the

following reliefs:-

"a.   To set aside the impugned order issued by
        respondent No.2 under vide Notice No. 676
        dated   26.6.2018   with
        No.F.1/342/CC/II/DSSSB/18/2992-2999.

    b.   To direct the respondents to appoint the applicant for the social worker in the concerned department.

    c.   To direct the respondents to appoint the applicants for the post of Social Worker.

    d.   pass any other order as may be deem fit and proper in present case."

2.   When the matter is taken up, counsel for the applicant draws our attention to Annexure A/9 which shows that the applicant has served a Legal Notice on the Secretary, DSSSB, dated 30.07.2018 and states that he has not received any reply in this regard. Hence, we direct the respondents– DSSSB, after receipt of the said notice to be given by the applicant of this OA by 31.03.2019 positively, shall pass a reasoned and speaking order thereon, within a period of 30 days thereafter.

3.   With the above directions, the OA stands disposed of. Consequently, MA No.1113/2019 for exemption in filing the dim Hindi & handwritten copies of Annexures/documents is dismissed. No costs.

(S.N. Terdal)   **(Nita Chowdhury)**
Member (J)   **Member (A)**

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